

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF REGAL ENTERPRISES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	REGAL ENTERPRISES LIMITED
2.	Date of incorporation of corporate debtor	06/11/1989
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi II
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	CIN: L73100DL1989PLC269075
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Shop No G-2 Plot No 5, Kohli Plaza Block-CU Market, Pitampura, Maurya Enclave, North West Delhi, Delhi, Delhi, India, 110034 Address at which the books of account are to be maintained : Office No-5, Fountain Chamber, Nana Bhai Lane, Fort, Mumbai, Maharashtra, India, 400001
6.	Insolvency commencement date in respect of corporate debtor	09.07.2026
7.	Estimated date of closure of insolvency resolution process	05.01.2027 (180 days from the date of Commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Sandeep Agrawal Reg. Number: IBBI/IPA-002/IP-N01060/2021-2022/13733
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: 78/3 Second Floor, Janpath, New Delhi-110 001 Email address: info@saassociates.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Reg. Address: 78/3 Second Floor, Janpath, New Delhi-110 001 Email address: cirp.regalenterprises@gmail.com
11.	Last date for submission of claims	23.07.2026 (i.e. 14 days from the date of receipt of order by the IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Regal Enterprises Limited** on 09.07.2026.

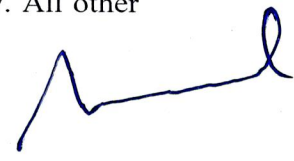
The creditors of **Regal Enterprises Ltd** are hereby called upon to submit their claims with proof on or before **23.07.2026** (i.e. 14 days from the date of receipt of order by the IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.07.2026

Place: Delhi



Mr. Sandeep Agrawal
IRP of REGAL ENTERPRISES LTD.
IBBI/IPA-002/IP-N01060/2021-2022/13733

